

Delhi Development Authority - Appellant @HASH Geeta Dhawan and Others

Court: SUPREME COURT OF INDIA

Date of Decision: Aug. 31, 2016

Citation: (2016) 11 JT 358

Hon'ble Judges: Kurian Joseph and C. Nagappan, JJ.

Bench: Division Bench

Advocate: Mr. Amrendra Sharan, Senior Advocate, Mr. Vishnu B. Saharya, Mr. Viresh B. Saharya, (for M/s. Saharya and Co.), Advocates, for the Appellant; Mr. Sumeer Sodhi, Mr. Arjun Nanda and Mr. T. Mahipal, Advocates, for the Respondent

Final Decision: Disposed Of

Judgement

Kurian, J. - Special Leave Petition(C) Np. 11474 of 2016 is taken on board.

2. Leave granted.

3. The issue, in principle, is covered against the appellant by judgment in Civil Appeal No.8477 of 2016 arising out of Special Leave

Petition(Civil)No.8467 of 2015.

4. This appeal is, accordingly, dismissed.

5. In the peculiar facts and circumstances of this case, the appellant is given a period of one year to exercise its liberty granted under Section 24(2)

of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 for initiation of the acquisition

proceedings afresh.

6. We make it clear that in case no fresh acquisition proceedings are initiated within the said period of one year from today by issuing a Notification

under Section 11 of the Act, the appellant, if in possession, shall return the physical possession of the land to the original land owner.

7. Pending applications, if any, stand disposed of.